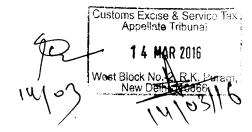
The Hon'ble Ist Appellate Authority CESTAT, R.K Puram New-Delhi



Sub: Information under RTI Act 2005 vide ID no. 10/240/2015

Sir,

Under the RTI Act, I sought information to be provided under the following-

- 1) Number of sanctioned posts of Hindi Stenographers in CESTAT.
- 2) Copy of letter sent to SSC for the recruitment of Hindi Stenographers.
- 3) Number of orders prepared in Hindi till date in CESTAT.
- 4) Details of date of joining and posting of all Hindi stenographers along with the nature of their work.

The reply to the above mentioned information was received on 23/02/2016 after a long delay as the information was sought on 21/12/2016 via post (photocopy enclosed).

I appeal to the Hon'ble Ist Appellate Authority regarding the following points:

Based upon the information provided by the reply, for the above stated point '3', the information provided was that "such record is not maintained".

Based upon the information provided by the reply, for the above stated point '4', the information provided did not include the nature of work of the Hindi stenographers.

Since the information provided was incomplete, I hereby appeal regarding the same.

Thanking you

Yours Faithfully

(Kamala)

11-D DDA SFS HIG Flats Sector-7 Pocket-1 Dwarka

New-Delhi-110075

<u>Click here</u> and enter details to get contact information Not satisfed ? <u>Click here</u> to register complaint

Tracking Help (Corporate login) SMS tracking | Home

THE FIRST APPELLATE AUTHORITY, CESTAT, NEW DELHI.

DATE OF HEARING 19.04.2017

APPEAL NO. 11-08(A)/2016 4 11-27/2016

CPIO ID NO. -10-240/15

In the matter of

Sml Kamala Appellate - NONE
Inspile & Notice

V/S

CPIO CESTAT, Delhi Respondent - V.P. Pandey

ORDER - 14/2017 & 15/2017

The CP10 shown the vepy submitted / provided to the appellant. Inus no more information is vieguired to be submitted a Thus appeal is disposed of accordingly